

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 24.06.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Intervention Petition (IBC)/18/2024 in Company Petition IB/296/2022
NAME OF THE COMPANY	Manjeera Retail Holdings Pvt Ltd
NAME OF THE PETITIONER(S)	Catalyst Trusteeship Limited
NAME OF THE RESPONDENT(S)	Manjeera Retail Holdings Pvt Ltd
UNDER SECTION	7 of IBC

ORDER

Intervention Petition (IBC)/18/2024

Present: Ld. Counsel Mr. P.V.L. Bhanu Prakash for the Applicant.

Ld. Counsel Mr. Palash Taing and Mr. Mayank Kumar for Respondent
No.1.

This application has been filed for seeking the following 2 reliefs:

- a) Permit the applicant herein to be impleaded as Respondent No.2 in CP(IB)
No. 296/2022.
- b) Defer the passing of any order on the final approval of Final Resolution Plan
submitted if any by the Resolution Professional in CP(IB) No. 296/2022.

From the perusal of the record, it becomes clear that:

Regarding prayer (a), it has become infructuous because the CP(IB) /296/2022
has already been admitted.

Regarding prayer (b), it is stated by the Applicant that separate IA has already
been filed. Therefore, this prayer will be heard in that IA.

Accordingly, this IA is disposed of.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)